

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NO. 400/03

WEDNESDAY, THIS THE 23rd DAY OF APRIL, 2003

HON. MR. JUSTICE R.R.K. TRIVEDI, VICE CHAIRMAN

Pati Ram,
s/o Late Shri Duju,
a/a 72 years,
Retired Cheif Goods
Supervisor,
Northern Railway,
Allahabad,
c/o Sri L.N.Sankhwar, Advocate, High Court
r/o 522-B/1, Rajapur, Garhi,
Allahabad,
Uttarpradesh.

.....Applicant.

By Advocate:- Shri G.D.Dubey

Versus

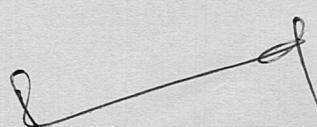
Union of India through
Secretary, Railway Board,
Ministry of Railways,
Government of India,
Rail Bhawan,
New Delhi.

..... Respondents.

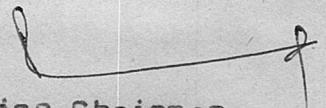
By Advocate:- Shri A.K.Gaur

O R D E R

By this O.A filed under Section 19 of Administrative
Tribunals Act, 1985, applicant has prayed for a direction to
opposite party for early disposal of Annexure 'I' to
this application. Annexure-1 is the application address
to Hon'ble President of India. It is stated that the
application has been sent by Hon'ble President of India
for disposal to respondents and is pending there.



Ernakulam Bench of this Tribunal, in case of G. Muthusamy Versus The Divisional Personnel Officer, Palghat and Ors. 2001 (3) ATJ 452, has already taken view, that O.A can not be filed for the relief for giving direction to decide the representation pending before authority. In the circumstances, applicant is not entitled for the relief claimed from this Tribunal under Section 19 of Administrative Tribunals Act, 1985. The O.A is accordingly rejected.



Vice Chairman

Madhu/